

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO) : (a) and (b) The information is being collected and will be laid on the Table of the Sabha as early as possible.

(c) Yes, Madam. One representation has been received by the Government.

LOAN FOR HOTEL INDUSTRY IN KERALA

1204. SHRI KESAVAN (THAZHA-VA) : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the number of applications that have been received by Government of India from hotel industry in Kerala asking for loan or grant for hotel industry during the year 1968-69 and so far in 1969-70 ;

(b) what is the amount of loan or grant given to the applicants from Kerala for hotel industry during the above period ;

(c) whether any application for the above purpose is pending disposal; and

(d) the names of the applicants from Kerala who have asked for loan/grant for hotel industry during the above period?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) to (d) The Hotel Development Loan Scheme has been set up by the Government to provide financial assistance to approved hotel projects in the form of interest-bearing loans. No application for loan under the Hotel Development Loans Scheme has so far been received for any hotel project in Kerala.

CENTRAL SECRETARIAT ASSISTANTS' ASSOCIATION

1205. SHRI V. T. NAGPURE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) when was the present Managing Committee of the Central Secretariat Assistants' Association elected;

(b) how many meetings of this Committee were held during the last six months;

(c) whether it is a fact that this Committee is not functioning for a long time and has not convened the annual General Body meeting according to the constitution of this Association; and

(d) what action has been taken by Government to replace the present Managing Committee?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d) Government has no recent information in regard to the functioning of this Association. Although the Rules for recognition of Associations contained a provision that the Associations should submit information periodically to Government regarding their functioning, these rules have become inoperative from October, 1962, consequent on a judgment of the Supreme Court of India. Government cannot therefore, compel the Association to submit such information. The Association is also de-recognised as a result of its participation in the illegal strike of the Central Government employees on 19-9-1968.

GRADES OF FEES CHARGED FROM DELHI SCHOOL STUDENTS

1206. SHRI BANKA BEHARY DAS: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to refer to the reply to Unstarred Question No. 858 given in the Rajya Sabha on the 7th August, 1968 and state :

(a) whether in view of the contents of the answer given to part (c) thereof, Government is considering the question of amending article 112 of the Delhi Education Code in order to abolish the system of charging grade I and grade II fees from students in Delhi; and

(b) if not, what are the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND